

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH: KOLKATA**

ST/MISC/77905/2018
AND
Service Tax Appeal No. 76127/2015, CO-75207/16

(Arising out of Order-in-Appeal No.69/DIB/CE(A)/GHY/15 dated-26/08/2015 passed by the Commissioner (Appeal), Customs, Central Excise & Service Tax, Guwahati)

Commr. of C.E. & Service Tax, Dibrugarh

Applicant (s)/Appellant (s)

Versus

M/s. Utpal Chetia

Respondent (s)

Appearance:

Shri T. Mondal, A.C. (A.R.) for the Appellant (s)
Shri C.R. Borah, Advocate for the Respondent (s)

Date of Hearing/Decision :- 17.05.2019

F.O. No. 75512/2019

PER SHRI P.K. CHOUDHARY

Misc. application has been filed by the appellant/Revenue for withdrawal of their appeal under the National Litigation Policy in view of the recent instruction under F. No. 390/Misc./116/2017-JC dated-11/07/2018 of Central Board of Indirect Taxes and customs.

2. The Respondent has filed Cross Objection.
3. I observe that the appeal is covered by aforesaid instruction and accordingly, the Misc. application for withdrawal of appeal is allowed and the appeal is dismissed as withdrawn. C.O. filed by the Respondent is disposed off.

(Dictated and pronounced in the open court)

Sd/-

P.K. CHOUDHARY
(JUDICIAL MEMBER)

k.b/-